

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 81 of 2011 &
IA Nos. 141,142 & 171 of 2011

Dated : 20th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Allain Duhangan Hydro Power Limited ... Appellant(s)

Versus

Everest Power Private Limited & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur
Counsel for the Respondent(s): Mr. Tarun Johri for R.1
Mr. Swapnil Verma for
Mr. Nikhil Nayyar for R.10
Mr. M.G. Ramachadnran
Mr. R.D. Sandhu (Rep.) for R.6
Mr. D.P. Sharda for R.8
Mr. D.D. Samal

ORDER

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 10.10.2011 after serving copy on the other side.

Post the matter for hearing on **17.10.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ks